

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:184

ANSWERED ON:22.11.2011

CORRUPTION IN JAILS

Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of rampant corruption have been reported in various jails in the country;

(b) if so, the details thereof alongwith the total number of such cases reported and the action taken against the accused officials during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government to ensure corruption free jails in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Accordingly, all matters relating to prisons including corruption, connivance with criminals etc. are also the responsibility of the respective State Governments only Data is not compiled centrally in this regard.

(c) Prisons is primarily a State subject, however, the Central Government have also issued comprehensive advisories to all the States/UTs for better administration of prison management in the country.